

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. M.A. 350/00380/2015
O.A. 350/00452/2015

Date of order: 24.6.2016

Present: Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SMT. CHAMPA RANI DAS

VS.

UNION OF INDIA & ORS. (S.E. Railway)

For the Applicant : Ms. K. Bhattacharyya, Counsel

For the Respondents : Mr. B.L. Gangopadhyay, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for parties.

2. This is an O.A. moved for grant of Ex-gratia Lump Sum Compensation of a Railway employee. The original applicant Champa Rani Das claimed the amount as wife. During pendency of this petition, Champa Rani Das passed away. The application for substitution has been moved by Pintu Chandra Das, Mithun Malik and Bikash Chandra Das claiming themselves to be son and daughter of the deceased.

3. We are of the view that instead of keeping this application pending here for substitution or further proceedings it would be better that applicant may be permitted to file a new application for Lump Sum Ex-Gratia Compensation on account of death of his father afresh within a period of two weeks with further direction thereafter to the Railway authorities to

dispose of the same within a period of three months from the date of production of a certified copy of this order.

4. With this observation, the M.A. as well as the O.A. is disposed of without expressing any opinion on the merits of the case.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP